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MCRC-42596-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE DEVNARAYAN MISHRA

ON THE 13th OF OCTOBER, 2025MISC. CRIMINAL CASE No. 42596 of 2025*VED PARKASH SHUKLA**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Vishal Vincent Rajendra Daniel - Advocate for the applicant.

Shri C.K. Mishra - Government Advocate for the respondent/State.

Shri Manan Agrawal - Advocate for the objector.

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ORDER

This is the first application filed by the applicant under Section 482 of Bharatiya Nagrik Suraksha Sanhita, 2023 seeking anticipatory bail in connection with Crime No.73/2025 registered at Police Station - Mohangarh, District Tikamgarh, for the offence punishable under Sections 420, 467, 468, 471 of the Indian Penal Code and under Sections 66C and 66 D of the I.T. Act.

2. Learned counsel for the applicant has submitted that the applicant is only a Kiosk operator and as per the facts, as stated in the FIR, it is impossible that without going in the Kiosk, the thumb impression of any person can be added in the account. It is also submitted that the applicant has no previous criminal record. Hence, the applicant is entitled to be released on anticipatory bail.



3. Learned counsel for the objector has submitted that as per the case, the applicant after hatching conspiracy with co-accused person has opened the account of the complainant that too without his consent and added the applicant's thumb impression on that account and on that basis other co-accused persons have deposited the money of subsidy provided for construction of toilet by the Central and State Governments and also had withdrawn the wages granted under MGNREGA. The applicant was involved in the offence, hence he is not entitled to be released on anticipatory bail.

4. Learned counsel for the State has submitted that the applicant was involved in the offence, therefore, no case of bail is made out. Hence, the applicant is not entitled to be released on anticipatory bail.

5. Heard the learned counsel for parties and perused the case diary.

6. Looking to the facts and circumstances of the case, this Court deems it appropriate to enlarge the applicant on anticipatory bail, therefore, without commenting anything on the merit of the case, the application is **allowed**.

7. It is directed that in the event of arrest the applicant shall be enlarged on bail on furnishing a personal bond in a sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one surety in the like amount to the satisfaction of the Arresting Officer for his appearance before him during the course of investigation or before the trial Court concerned during trial, as the case may be.

8. Applicant is directed to cooperate with the investigating agency and shall also appear on the date and time, as directed by the Investigating



Officer.

9. The applicant shall personally present before the Investigating Officer, if required, he will assist quick disposal of the case and shall not seek any undue adjournments.

10. It is further directed that the applicant shall abide by all the conditions as enumerated under Section 482(2) of BNSS.

11. Accordingly, M.Cr.C. stands disposed of.

C.C. as per rules.

(DEVNARAYAN MISHRA)
JUDGE

VB*